

**NATIONAL COMPANY LAW TRIBUNAL,**  
**MUMBAI BENCH**  
**COURT VI**

Item No. 5

**C.P. (IB)/745(MB)2022**

CORAM:

**SHRI SANJIV DUTT**  
**HON'BLE MEMBER (TECHNICAL)**

**SHRI K. R. SAJI KUMAR**  
**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF HEARING (HYBRID) DATED **23.04.2024**

NAME OF THE PARTIES : **Srei Equipment Finance Limited**

**Vs**

**Acira Consultancy Private Limited**

**For FC** : Adv. Nausher Kohli a/w Adv. Subir Kumar a/w  
Adv. Disha Shah, Adv. Abhinav Palsikar i/b SDS Advocates.

**For CD** : Adv. Uzzair Kazi i/b Adv.

**Section 7 of IBC**

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**ORDER**

Counsel for CD submits that he filed an IA *vide* Diary No. 2709138/03416/2024 with a prayer to direct the FC to provide original copies of the approved Resolution Plan dated 18.01.2023 passed by the NCLT Calcutta. Let the IA be listed on Board. However, Counsel for CD submits that copy of the IA has already been served on the other side. FC is at liberty to file reply, if any, before the next date of hearing. **List on 07.05.2024.**

**Sd/-**  
**SANJIV DUTT**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**K. R. SAJI KUMAR**  
**MEMBER (JUDICIAL)**

JNK